

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1203/(MAH)/2017

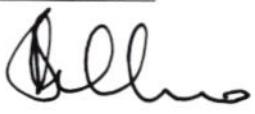
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018

NAME OF THE PARTIES: Surendra Kumar Gupta
V/s.
Varsha Corporation Limited

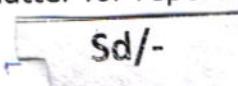
SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATUR
1	B Castilho	Advocate	
21	Vineet Tagtac 1/b Neha Tagtac	Advocate	
23			

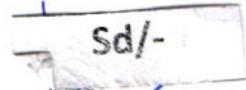
ORDER

CP No.1203/ I&BP/NCLT/MB/MAH/2017

For having the MDC of Corporate Debtor company has stated that
the would pay ₹5 lakhs within two weeks hereof, at his request, list this
matter for reporting settlement on 19.2.2018.


Sd/-

V. NALLASENAPATHY
Member (Technical)


Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)